

Central Administrative Tribunal
Mumbai Bench

CP No.119/2001 in
MPs-361, 422/2002
OA No.41/2001

Mumbai, this the 14th day of June, 2002.

Hon'ble Mrs. Shanta Shastry, Member (Admnv)
Hon'ble Mr. Shanker Raju, Member (Judl.)

Vidyadhar Bapurao Sonawane,
Mathura Apartment, Flat No.24,
2nd Floor, Nawale Colony,
Nashik Road,

-Applicant

(By Advocate Shri Z.M. Avhad)

-Versus-

1. The Union of India through
the Secretary, Ministry of
Finance, New Delhi.
2. The General Manager,
(Dr. D.M. Sharma),
(Dy. G.M.)
Currency Note Press of Govt.
of India, Ministry of Finance,
Dept. of Economic Affairs,
Nashik Road, Nashik.

-Respondents

(By Advocate Shri V.S. Masurkar)

ORDER (ORAL)
Mrs. Shanta Shastry, Member (A):-

Learned counsel for the respondents Shri Masurkar submits that the original applicant expired on 30.1.2002. However the legal heirs of the applicant have filed MP-361/2002 to bring the legal representatives on record. This has been filed within three months of the death of the deceased applicant, i.e., on 21.03.2002. We, therefore, allow the MP.

2. Name of the applicant shall have to be substituted by the legal heirs accordingly. The amendment shall be carried out within a period of one week.

3. Learned counsel for the respondents further submits that the contemner respondents have filed a Writ Petition No.2068/2002 before the Mumbai High Court and the High Court



passed the order directing issuance of notices, returnable in eight weeks. In view of this the CP is dismissed and the notices are discharged. It is open to the legal heirs to revive the CP after substitution of the names of the legal representatives and after the decision of the High Court in the Writ Petition.

S. Raju

(Shanker Raju)
Member (J)

Shanta F

(Smt. Shanta Shastry)
Member (A)

'San.'

dt. 14/6/02
Order/..... 14/6/02
to 07/07/02
4/7/02
DR